

Shri Mata Vaishno Devi Shrine Board, a statutory autonomous body, invites eligible and interested Candidates/ Architects for 'Walk-in-view' for providing the services of 'Architect' on monthly fixed emoluments basis (which is negotiable). The interview shall be held at Kalika Dham, Jammu (near Railway Station, Jammu) on 22.01.2019 at 10.00 A.M.

The application form and detailed employment notice is available on Shrine Board's website: www.mavvaishnodevi.org . Advt. No. 04/2019 Sd/- (Dr. Arvind Karwani), KAS, Dated: 12.01.2019 Dy. Chief Executive Officer.

FORM "A" PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Table with 2 columns: RELEVANT PARTICULARS and Details. Includes information about the creditor (KOMOREBI EXPORTS PRIVATE LIMITED), date of incorporation, and registered office details.

Notice is hereby given that the National Company Law Tribunal (New Delhi) has ordered the commencement of Corporate Insolvency Resolution Process of Komorebi Exports Private Limited on 10th January 2019. The creditors of Komorebi Exports Private Limited are hereby called upon to submit their claims with proof on or before 25th January 2019 to the Interim Resolution Professional at the address mentioned against entry No. 10.

PLACE : New Delhi DATE : 11/01/2019 Sarvesh Kashyap, Interim Resolution Professional

INDIAN OVERSEAS BANK Asset Recovery Management Branch Rachna Building, 4th Floor, 2, Rajendra Place, Pusa Road, New Delhi -110 008, Ph: 011-25758124, Email: iob1997@iob.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES (Under Provision to Rule 8(6) of Security Interest (Enforcement) Rules)

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6) of Security Interest (Enforcement) Rules, 2002.

DESCRIPTION OF THE IMMOVABLE PROPERTY Freehold Property Bearing No. D-43, Front Portion Ground Floor without Roof, Measuring 900 Sq Ft, situated in the area of Village Rajpura Chhaozi, colony known as Old Gupta Colony, Delhi-110009, which is owned by Smt. Pallavi Gupta W/o Shri Deepak Gupta

For detailed terms and conditions of the sale, please refer to the link provided on Indian Overseas Bank's website i.e. www.iob.in [https://www.iob.in/TenderDetails.aspx?TenderType=E_Auction]

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Table with 2 columns: RELEVANT PARTICULARS and Details. Includes information about the corporate debtor (GRANITE GATE PROPERTIES PVT. LTD.) and the date of incorporation.

Notice is hereby given that the National Company Law Tribunal (New Delhi) has ordered the commencement of Corporate Insolvency Resolution Process of Granite Gate Properties Pvt. Ltd. on 11.01.2019.

Date: 13.01.2019 Place: New Delhi Preeti Jaiswal, Interim Resolution Professional

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

Table with 2 columns: RELEVANT PARTICULARS and Details. Includes information about the corporate debtor (WIANX IMPEX PRIVATE LIMITED) and the date of incorporation.

Notice is hereby given that the National Company Law Tribunal (New Delhi) has ordered the commencement of Corporate Insolvency Resolution Process of Wianx Impex Private Limited on 02.01.2019.

Date: 13.01.2019 Place: New Delhi Preeti Jaiswal, Interim Resolution Professional

FORM-A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF CREDITORS OF PURI CONSTRUCTION PVT. LTD.

Table with 2 columns: RELEVANT PARTICULARS and Details. Includes information about the corporate debtor (Puri Construction Pvt. Limited) and the date of incorporation.

Notice is hereby given that the National Company Law Tribunal (New Delhi) has ordered the commencement of Corporate Insolvency Resolution Process against Puri Construction Pvt. Limited on 11.01.2019.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF CREDITORS OF TDI INFRASTRUCTURE LIMITED

Table with 2 columns: RELEVANT PARTICULARS and Details. Includes information about the corporate debtor (TDI Infrastructure Limited) and the date of incorporation.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the TDI Infrastructure Limited on 02.01.2019.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF CREDITORS OF GRANITE GATE PROPERTIES PVT. LTD.

Table with 2 columns: RELEVANT PARTICULARS and Details. Includes information about the corporate debtor (Granite Gate Properties Pvt. Ltd.) and the date of incorporation.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

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Table with 2 columns: RELEVANT PARTICULARS and Details. Includes information about the corporate debtor (Granite Gate Properties Pvt. Ltd.) and the date of incorporation.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the Granite Gate Properties Pvt. Ltd. on 10/01/2019.

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ALLAHABAD बैंक (A Govt. of India Undertaking) A tradition of trust

Residential Flat at N-801 Raj Residency, 8th Floor Plot No GC-03-1, Sector -16C, Gaur City -II Greater Noida West UP. Date: 09.01.2019, Place: Noida. Authorised Officer, Allahabad Bank.

OFFICE OF THE RECOVERY OFFICER-II DEBTS RECOVERY TRIBUNAL-II, DELHI

PROCLAMATION OF SALE UNDER RULE 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS AND BANKRUPTCY ACT, 1993. CD#1 Shri Badri Krishna Moorthy, Proprietor, M/s Chanakya Service Station, 28/5, samalkha (Near Kapashera Police Station) New Delhi-110037.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

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Punjab National Bank logo and E-Auction / Sale Notice details. Includes contact information for Chandigarh office.

E-Auction / Sale Notice details. Includes information about the secured assets and the auction process.

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